

of public sector banks since the introduction of Service Area Approach has been satisfactory. The data for 1989-90, 1990-91 is given below:—

(Rs. in crores)  
(Provisional)

<i>Public Sector Banks</i>	<i>Target for 1989-90</i>	<i>Achievements for 1989-90</i>	<i>Target for 1990-91</i>
1. Agriculture & Allied activities .	4316	3838	5025
2. Small Scale Industries .	1603	1596	1558
3. Other priority sectors .	1616	1425	1641
Total .	7535	6859	8224

(b) Service Area allocations are made to all commercial banks i.e. public sector banks, private sector banks and Regional Rural Banks (RRBs). Keeping in view the resource position of RRBs and their nature of lendings, the responsibility to cater to the credit needs of non-target group of borrowers in the service area of RRBs has been entrusted to designated branches of commercial banks which are by and large sponsor bank branches. In case of financially weak RRBs, the responsibility of catering to the credit needs of even the target group is that of the designated branches of commercial banks.

(c) No, Sir.

(d) Does not arise.

#### **Export Processing Zone in Tamil Nadu**

669. SHRI C. K. KUPPU-SWAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal to declare Tiruppur, in Tamil Nadu as an Export Processing Zone for hosiery garments;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a)

to (c) There is no proposal at present to set up Tiruppur as an Export Processing Zone as most of the existing Zones are yet to be fully utilized.

#### **Fire in Sena Bhavan**

670. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether a fire broke out in Army Headquarters, 'Sena Bhavan' in the last week of June, 1991.

(b) if so, the number of secret and other important documents damaged due to the fire;

(c) whether any responsibility has been fixed in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) No classified or important documents were destroyed/damaged in the fire.

(c) and (d) A Court of Inquiry has been set up to investigate causes of fire, to determine the extent of damage and to recommend remedial measures. Responsibility for the fire will be fixed on the basis of the report of the Court of Inquiry.